



2026:AHC:31326

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2100 of 2026

Raveen Kumar Yadav And 102 Others

.....Petitioner(s)

Versus

The State Of Uttar Pradesh And 11 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Shreesh Bahadur Tripathi
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Sri S.B. Tripathi, learned counsel for the writ petitioner seeks to withdraw the present writ petition insofar as it relates to petitioners no. 11, 91, 97, 98, 99, 100 and 101 with liberty to approach the Court having territorial jurisdiction. The writ petition is dismissed with liberty to approach the Court having territorial jurisdiction.
2. Heard Shri S.B. Tripathi, learned counsel for the petitioners and learned Standing Counsel for the State - respondents.
3. The sole prayer made in the instant writ petition is for a direction upon the respondents to regularize the services of the petitioners on their respective posts.
4. Learned Senior Advocate submits that the petitioners are discharging their duties on a contractual basis w.e.f. 01.04.2003, but they have not been regularized till date. In support of his submissions, he has placed reliance on the judgement of the Apex Court in **Dharam Singh & Others Vs. State of U.P. & Another [Civil Appeal No. 8558/2018]**, decided on 19.08.2025].
5. No useful purpose would be served in keeping this petition pending in view of the order, which the Court proposes to pass hereunder.
6. Considering the facts and circumstances of the case, without expressing any opinion on the merits of the case, this writ petition is finally **disposed of** with a direction to the petitioners to make a fresh representation before the respondent no. 5 ventilating their grievances within 15 days from today,

along with a certified copy of this order enclosing therewith all relevant materials, and, in case any such representation is made, the authority concerned shall make all endeavours to consider and decide the same in accordance with law expeditiously, preferably, within three months from the date of receipt of the said representation, if there is no legal impediment.

7. Needless to point out that the claim of the writ petitioner shall be examined as per entitlement, eligibility and the rules, if any, in that regard.

(Vikas Budhwar,J.)

February 12, 2026

Rajesh